

Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): I beg to lay on the Table:â€”

(1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act 2003:-

(i) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading License and other related matters) (Amendment) Regulations, 2006 published in Notification No. L-7/25(6)/2004-CERC in Gazette of India dated the 13th April, 2006.

(ii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2006 published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated the 8th June, 2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No.(i) of (1) above.

(Placed in Library, See No. LT 4573/2006)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): On behalf of Shri H.R. Bhardwaj, I beg to lay on the Table:â€”

(1) A copy of the National Tax Tribunal (Salary, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.9(E) in Gazette of India dated the 9th January, 2006, under section 29 of the National Tax Tribunal Act, 2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4574/2006)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:â€”

(1) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) Report on the working and activities of the Corporation Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4575/2006)

(ii) Report on the working and activities of the Dena Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4576/2006)

(iii) Report on the working and activities of the Punjab and Sind Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4577/2006)

(iv) Report on the working and activities of the Bank of Maharashtra for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4578/2006)

(v) Report on the working and activities of the Vijaya Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4579/2006)

(vi) Report on the working and activities of the Punjab National Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4580/2006)

(vii) Report on the working and activities of the Indian Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4581/2006)

(viii) Report on the working and activities of the Andhra Bank for the year 2005-2006, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 4582/2006)

(2) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Bikaner and Jaipur, State Bank of Mysore, State Bank of Travancore and State Bank of Indore, for the year 2005-2006, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(Placed in Library, See No. LT 4583,4584,4585 & 4586/2006)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 53 of the Banking Regulation Act, 1949:-

(i) Draft Notification No. F. No. 15/5/2006-BOA declaring that the provisions of sub-section (9) of section 10B of the Banking Regulation Act, 1949 shall not, to the extent they preclude the bank from appointing a person to carry out the duties of the Managing Director beyond a period exceeding four months, apply to the Coastal Local Area Bank Limited from July 01, 2006 to October 31, 2006 or till the appointment of a regular Managing Director of that bank, whichever is earlier.

(ii) Draft Notification No. F. No. 15/5/2006-BOA declaring that the provisions of sub-section (1) and (2) of section 10B of the Banking Regulation Act, 1949 shall not apply to the Coastal Local Area Bank Limited for a period of four months from July 01, 2006 to October 31, 2006 or till the appointment of a regular Managing Director of that bank, whichever is earlier.

(iii) Draft Notification No. F. No. 15/6/2006-BOA declaring that the provisions of sub-section (9) of section 10B of the Banking Regulation Act, 1949 shall not, to the extent they preclude the bank from appointing a person to carry out the duties of the Chairman and CEO beyond a period exceeding four months, apply to the Ganesh Bank of Kurundwad from July 03, 2006 to November 02, 2006 or till the appointment of a regular Chairman and CEO of that bank, whichever is earlier.

(iv) Draft Notification No. F. No. 15/6/2006-BOA declaring that the provisions of sub-section (1) and (2) of section 10B of the Banking Regulation Act, 1949 shall not apply to the Ganesh Bank of Kurundwad for a period of four months from July 03, 2006 to November 02, 2006 or till the appointment of a regular Chairman and CEO of that bank, whichever is earlier.

(Placed in Library, See No. LT 4587/2006)

(4) A copy of the Notification No. G.S.R. 253(E) (Hindi and English versions) published in Gazette of India dated the 26th April, 2006 containing corrigendum to the Notification No. G.S.R. 54(E)(in English version only) dated the 31st January, 2005, under Securities Contracts (Regulation) Act, 1956.

(Placed in Library, See No. LT 4588/2006)

(5) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (Sixth Amendment) Rules, 2006, published in Notification No. S.O. 1152 (E) in Gazette of India dated the 20th July, 2006, together with an explanatory memorandum.

(ii) S.O. 1153 (E) published in Gazette of India dated the 20th July, 2006, together with an explanatory memorandum notifying the public facilities mentioned therein as infrastructure facility for the purposes of clause (viii) of sub-section (1) of section 36 of the Income-tax Act, 1961.

(Placed in Library, See No. LT 4589/2006)

(6) A copy of the Customs Tariff (Identification, assessment and collection of countervailing duty on subsidies articles and for determination injury) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 123 (E) in Gazette of India dated the 28th February, 2006, under section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 4590/2006)

(8) A copy of the Notification No. G.S.R. 122 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2006, together with an explanatory memorandum making certain amendments in the six notifications mentioned therein, under section 159 of the Customs Act, 1962.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 4591/2006)

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Dena Bank(Officers') Service (Amendment) Regulations, 2005 published in Notification No. IR/AMEND/01/2006 in Gazette of India dated the 19th May, 2006.

(ii) The Bank of Baroda (Officers') Service (Amendment) Regulations, 2006 published in Notification No. BCC:HRM:98 in Gazette of India dated the 7th April, 2006.

(iii) The Bank of India (Officers') Service (Amendment) Regulations, 2006 published in Notification No. HO/P/IR/RS/169 in Gazette of India dated the 28th June, 2006.

(iv) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 2005 published in Notification No. PAD/SUP/177/49 in Gazette of India dated the 8th June, 2006.

(v) The Central Bank of India (Officers') Service (Amendment) Regulations, 2005 published in Notification No. CO/HRD/IRP/2005-06/1592 in Gazette of India dated the 15th May, 2006.

(Placed in Library, See No. LT 4592/2006)

(11) A copy of the Notification No. Ref. DEBC No. 1 (Hindi and English versions) published in Gazette of India dated the 31st December, 2005 repealing the Reserve Bank of India, Employees' Co-operative Guarantee Fund Regulations under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

(Placed in Library, See No. LT 4593/2006)